

1	2	3
5.	Goa	3,245
6.	Gujarat	1,51,572
7.	Haryana	-
8.	Himachal Pradesh	12,756
9.	Jammu & Kashmir	14,203
10.	Karnataka	66,713
11.	Kerala	27,340
12.	Madhya Pradesh	76,942
13.	Maharashtra	1,34,893
14.	Manipur	4,995
15.	Meghalaya	2,115
16.	Mizoram	910
17.	Nagaland	1,348
18.	Orissa	29,873
19.	Punjab	37,576
20.	Rajasthan	36,284
21.	Sikkim	1,255
22.	Tamil Nadu	1,02,935
23.	Tripura	2,067
24.	Uttar Pradesh	2,68,862
25.	West Bengal	74,921
26.	A & N Islands	472
27.	Chandigarh	1,746
28.	D & N Haveli	209
29.	Daman & Diu	731
30.	Delhi	37,534
31.	Lakshadweep	154
32.	Pondicherry	4,553
		12,49,139

[English]

Survey on environmental hazards in cities

1451. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI :

DR. LAXMINARAYAN PANDEYA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have commissioned any comprehensive survey of metropolitan and other major

cities to identify environmental hazards, particularly in the context of Public Interest, Petitions in the Supreme and High Courts on this subject; and

(b) if so, the details and the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT) : (a) and (b) The Central Pollution Control Board in collaboration with the State Pollution Control Boards has an on-going programme for monitoring the levels of pollutants in the ambient air and surface waters with respect to criteria pollutants. 24 critically polluted areas have been identified and an action plan has been initiated or pollution abatement in these areas. The plan for 14 of these areas have been drawn up and steps for their implementation have been initiated.

With regard to a Public Interest Litigation to protect the Taj Mahal from the effects of pollution. One National Environmental Engineering Research Institute (NEERI) was commissioned to assess the pollution load and the causes of pollution in the Agra-Mathura region. Based on their report, steps for such as green belt development around the Taj Mahal adoption of divided blast cupolas foundries, dedicated power supply and supply of cleaner fuel to domestic and industrial consumers in the Agra-Mathura region have been taken up by the concerned agencies.

Construction of Dams

1452. SHRI SURYA NARAYAN YADAV :

SHRI BHOGENDRA JHA :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have signed any agreement with Nepal for construction of dams on Kosi and Kamlaz rivers;

(b) if so, the details thereof; and

(c) if not, the manner in which the Government propose to control the floods in affected States?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) No, Sir.

(b) Does not arise.

(c) The investigations, planning and execution of flood control schemes are primarily the responsibility of the State Government. The Centre renders assistance in works that are technical and promotional in nature. The Ganga Flood Control Board with its Secretariat Ganga Flood Control Commission have prepared comprehensive master plans for flood management for all the river systems of Ganga and sent to State Governments for formulating detailed schemes after carrying out ground surveys, investigations and taking up their implementation.

There are various water resources projects at different stages of negotiations with Nepal for investigations and preparation of project reports. An Action Plan for these

projects has been drawn up recently. However, implementation of these projects would depend on the cooperation forthcoming from Nepal.

[Translation]

Industrial Pollution in Gujarat

1453. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the names of industries in Gujarat particularly in the backward areas which are polluting the major rivers;

(b) the action being taken by the Government against such industries;

(c) whether the Union Government have provided financial assistance to the pollution spreading industries to check pollution during the last three years; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): (a) Central Pollution Control Board have informed that though certain stretches of major rivers like Sabarmati, Damanganga, Kolak and Bhader are found polluted due to discharge of industrial effluents from Industrial Estates situated on the banks of the rivers, they are not polluted due to any individual unit in the backward area.

(b) Industries have been directed to install necessary pollution control equipment on a time bound basis and legal action has been taken against the defaulting units.

(c) and (d) Financial assistance; in the form of a subsidy of 25 per cent upto a maximum of Rs.50 lakhs, subject to a matching grant from the State Government, is provided to each cluster of Small Scale Industrial Units for setting up Common Effluent Treatment Plants (CETPs). The State-wise assistance provided to industries is given in the enclosed statement.

STATEMENT

State	Assistance provided by the Central Government (Rs. in lakhs)
1	2
1. Andhra Pradesh	132
2. Gujarat	55

STATEMENT-I

State-wise list of voluntary organisations who have received financial assistance during the year 1995-96 under grant-in-aid scheme upto 6-3-1996

Scheme for improvement of medical services

Sl.No.	Name of the Institution	Amount and Purpose
1	2	3
	Maharashtra	
1.	Bhartiya Vaidyak Samanvaya Samiti (Shri Ayurved Mahavidyalaya)	Rs. 2,57,550/- For purchase of equipments

1	2
3. Haryana	12
4. Himachal Pradesh	9
5. Karnataka	52
6. Madhya Pradesh	78
7. Maharashtra	138
8. Punjab	220
9. Rajasthan	3
10. Tamil Nadu	372
11. Uttar Pradesh	77
12. Union Territory of Delhi	50

[English]

Purchase of Equipment

1454. SHRI ANNA JOSHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government provide grant-in-aid for purchase of equipment;

(b) if so, the details thereof during the last one year, State-wise;

(c) whether several requests from Maharashtra are pending with the Government for approval/disbursement;

(d) if so, the details thereof; and

(e) the time by which the Government propose to finalise these requests?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) State-wise details of grant in-aid provided to various voluntary institutions may kindly be seen in the enclosed Statement-I.

(c) Yes, Sir.

(d) Details may kindly be seen in the enclosed Statement-II

(e) As and when the institution/organisation furnishes the desired information/documents as called for, the cases will be put-up to Grants Committee for approval of Grant.